

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGOON). (a) The NCR Planning Board has been constituted under the National Capital Region Planning Board Act, 1985 for the development of the National Capital region and for coordinating and monitoring the implementation of such plan for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development thereto.

(b) From 1985 to 1994 the NCR Planning Board released loans aggregating to Rs 8735 crores for both ongoing and new schemes the corresponding investment on the part of the State Governments of Haryana, Uttar Pradesh & Rajasthan being Rs 7319 crores. In addition the Board released Rs 400 crores towards the development of 3 counter magnet towns namely Patiala in Punjab, Gwalior in Madhya Pradesh and Kota in Rajasthan, whereas the States contribution was Rs 78 lakhs.

With effect from 23 1 89 the NCR Planning Board has brought into force regional Plan-2001. Under this Plan the NCR Planning Board has approved an Eighth Plan Investment Programme amounting to Rs 4342 crores out of which Rs 2375 crores is in the Central Sector and Rs 1967 crores in the State Sector. While the Central Sector development programme have to be implemented by the Central development/Departments of Surface Transport, Railways, Telecommunications, Power and Water Resources, the State Sector programmes are the shared responsibility of the NCR Planning Board and the constituent States. In order to implement the shared sub component in the VIII Plan, an outlay of Rs 200 crores in the form of Central Assistance has already been provided by the Planning Commission with the stipulation that this amount would be matched by the State Governments in accordance with the investment programme prepared by the NCR Planning Board.

Attack on Civil Secretariat

1107 SHRI PANKAJ CHOWDHARY Will the PRIME MINISTER be pleased to state

(a) whether Kashmir militants made any attempt to attack Civil Secretariat during last September

(b) if so, whether any damage was caused to the Secretariat during the said attempt

(c) whether the Government have taken any concrete steps to ensure safety of the Secretariat

(d) if so, the details thereof and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) (a) and (b) On September 14, 1994, a rocket was fired by militants on New Secretariat building in Snnagar. It hit a portion of the fifth floor of the building causing minor damage to it. There was no loss of life or injury to any person.

(c) to (e) Security arrangements in and around the Civil Secretariat have been beefed up and patrolling in the areas has been intensified.

[Translator]

Irrigation Rates

1108 SHRI NAWAL KISHORE RAI
SHRI JAGMEET SINGH BRAR
SHRI NITISH KUMAR
SHRI GUMAN MAL LODHA
SHRI GURUDAS KAMAT
SHRI SARAT PATTANAYAK
KUMARI SUSHILA TIRIYAN
SHRI SUSHIL CHANDRA VARMA

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state

(a) whether any Committee has been constituted by the Government to study the recommendations of Vaidyanathan Committee on irrigation rates

(b) if so whether the committee has submitted its report

(c) if so the main recommendations thereof

(d) whether the Government propose to increase the rates of irrigation

(e) if so the details thereof and

(f) the reaction of the State Governments thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI GIRIDHAR GAMANG) (a) to (f) Yes Sir. The Planning Commission has set up a Group of Officials (GOG) under the Chairmanship of Secretary, Planning Commission and amongst other members are the representatives from the Ministries of Water Resources, Finance and Agriculture at the Union Government level and from nine major States. Drawn from different regions of the country to go into the recommendations made in the Vaidyanathan Committee Report and submit their views on the action to be taken thereon. The GOG is yet to submit its report.

Inquiry into Air crash at Yelahanka Airforce Station

1109 SHRI SUSHIL CHANDRA VARMA Will the PRIME MINISTER be pleased to state

(a) whether the inquiry into the crash of an Avro aircraft at Yelahanka Air Force Station, on March 25, 1991 has since been completed,

(b) if so the details thereof

(c) whether autopsy of the dead body of the Pilot officer was done,

(d) if so the findings of the autopsy report

(e) whether the Government are aware that the cadets accommodated in the Avro aircraft were in excess of its capacity and the fire fighting vehicles reached the spot very late